The Electricity Regulatory Commission (Amendment) Bill, 2001, as passed by the Lok Sabha.

The Trade Unions (Amendment) Bill, 2000.

The Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001.

The Colonial Prisoners Removal (Repeal) Bill, 2001, as passed by Lok Sabha,

- (e) The Insurance Laws (Transfer of Business and Emergency Provisions) Repeal Bill, 2001, as passed by Lok Sabha.
- 5. Consideration and passing of the Industrial Disputes (Banking Companies) Decision (Repeal) Bill, 2001.

## **RE. BALCO ISSUE**

SHRI NILOTPAL BASU (West Bengal) : Sir, with your permission, ...(Interruptions)...

श्री संजय निरुपम (महाराष्ट्र)ः सभापति महोदय, मुझे २ मिनट का समय चाहिए।...(व्यवधान)...

MR. CHAIRMAN: I will allow you also.

SHRI NILOTPAL BASU: Sir, last week, Parliament was discussing the BALCO issue. It was seized of the BALCO issue and we had a threadbare discussion on this. But, last evening, we came to know from the television that the Government of India had gone to the Supreme Court on behalf of the private promoter to throttle.. (interruptions)... We condemn this and demand that the Government must come out with a statement before Parliament. Is this a right precedent to be followed? All over the country, there are thousands of private companies. I would like to know whether the Government will intervene in the Supreme Court on behalf of those private promoters to throttle the legitimate workers' strike ... (Interruptions)...

## RAJYA SABHA [8 March, 2001]

श्री सुरेश पचौरी (मध्य प्रदेश): सभापति महोदय, यह बहुत गंभीर मामला है कि एक प्राइवेट फर्म के लिए केन्द्र सरकार सुप्रीम कोर्ट में जाए। बालकों के प्रति इस केन्द्र सरकार का विशेष स्नेह झलक रहा है। आए दिन जो बातें हो रही हैं उनसे आभास हो रहा है कि बालकों के प्रति यह सरकार ट्रांसपेरेंसी नहीं निभा रही है। बालकों के मामले में यह न केवल सुप्रीम कोर्ट गई बल्कि उड़ीसा में भी इन्होंने बालकों को जी...(व्यवधान)...

MR. CHAIRMAN: The Minister is responding. ...(Interruptions)...

THE MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE): Sir. Government of India went to

the Supreme Court on its own behalf for reasons I shall just spell out.

SHRI SURESH PACHOURI: Very sad. ...(Interruptions)...

MR. CHAIRMAN: Let him say. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE (West Bengal): Sir, the company is not under the control of Parliament. From the 2nd of March... ...(Interruptions)...

MR. CHAIRMAN: Let him say first.

SHRI DIPANKAR MUKHERJEE: How can he say it? ...(Interruptions)...

MR. CHAIRMAN: He has a right to respond. Let him respond. ... (interruptions)...

SHRI DIPANKAR MUKHERJEE: Sir, he is talking on behalf of the company. He has done it earlier also. ...(Interruptions)... He is talking here on behalf of a private company. ...(interruptions)..

MR. CHAIRMAN: Let him respond. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: I charge this Government that it is acting on behalf of a private company. Let them deny it.

MR. CHAIRMAN: Let him respond. ...(interruptions)...

MR. DIPANKAR MUKHERJEE: They have given 51 per cent shares to that company. ...(Interruptions)...

MR. CHAIRMAN: Let him respond. ...(Interruptions)...

SHRI PRANAB MUKHERJEE (West Bengal ): Sir, I will draw your attention to a procedural matter. I have no problem in hearing the Minister. But, let the Government understand. Sometimes, some Members mention a subject, without it being on the agenda. Would the Government like to respond on every occasion?

MR. CHAIRMAN: Certainly not.

SHRI PRANAB MUKHERJEE: We would like to have the response of the Government in this regard. Therefore, if the hon. Minister creates a precedent in respect of BALCO, I have no problem. I am readily agreeing to it. But, on all Special Mentions, on Zero Hour Mentions, we would expect that the Government would respond. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: This is a special case. ...(Interruptions)...

SHRI ARUN SHOURIE: Sir, ...(Interruptions)...

MR. CHAIRMAN: Let him say. ...(interruptions)...

SHRI ARUN SHOURIE: Sir. the position is like this. The Government had already gone to the Supreme Court some days earlier in regard to the transfer petitions that had been filed by the Government of India. In pursuance of those, we added a petition now for one reason, because of three-four bits of very alarming information that the Government had received. We wrote about that alarming information, about the imminent damage to the plant, if the power shut-down was continued even for one day more. We wrote to the Chief Secretary of Chhattisgarh Government...

SHRI NILOTPAL BASU: Where from he got the information? ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: Sir. ...(Interruptions)... from the Table of the House. ...(interruptions)... He 'is misleading the House. ...(interruptions)... He is misleading the House....(Interruptions)...

MR. CHAIRMAN: I will allow you. Let him complete first. He has not completed yet. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: Please allow me

also. MR. CHAIRMAN: Yes, I will allow you.

...(Interruptions)...

श्री सुरेश पचौरी: मान्यवर, यह गलत सूचना दे रहे हैं, सदन को गुमराह करने की कोशिश की जा रही है।...(व्यवधान)...

SHRI ARUN SHOURIE: Sir, we wrote to the Chief Secretary of Chhattisgarh Government. My Department wrote about the information we had received, and this information pertained to several factors. One was, the imminent and the very substantial danger to what everybody has been saying is a national asset, i.e. the plant, and we were given the figures that the damage, once it occurs, may go up to Rs.100 crores. That means, there would be a direct financial liability, apart from everything else, on the Government of India, of Rs.49 crores. ...(Interruptions)...

MR. CHAIRMAN: Let him say first. ...(interruptions)...

SHRI ARUN SHOURIE: Second, Sir; there was no reply from the Chief Secretary of Chhattisgarh Government to our letter which was sent by fax to the Chief Secretary's office and his residence. Sir, as I mentioned to you, the Government continues to be a 49 per cent holder of this... ...(interruptions)... So, the financial implications...

श्री सुरेश पचौरी: सरकार के अगर जहां 49 परसेंट शेयर हैं तो क्या वह सभी मामलों में कोर्ट में जाएंगे...(व्यवधान)...

श्री राजू परमार (गुजरात): सभी केस क्या आप गवर्नमेंट को रेफर कर रहे हैं...(व्यवधान)...

MR. CHAIRMAN: Let him speak. ...(interruptions)...

SHRI ARUN SHOURIE: Sir, we have received definite information... ... (interruptions)...

SHRI RAJU PARMAR: Are you referring everything to the State Government?  $\dots$  (Interruptions)...

SHRI ARUN SHOURIE: The third information we received was... ... (Interruptions)...

MR. CHAIRMAN: Let the Minister speak. ...(Interruptions)... Please sit down. ...(Interruptions)...

SHRI ARUN SHOURIE: Sir, we had received definite information from within the plant, from the Central Government officers, from others, from outside the plant, that an imminent law and order situation was arising and tension was mounting. A CISF jawan had been beaten up and a lorry carrying food and medicines had been overturned and set on fire. This kind of information we were getting all the time. ...(Interruptions)...

SOME HON. MEMBERS: Shame, shame. ...(Interruptions)...

SHRI ARUN SHOURIE: Sir. fourthly, we had been given definite information that actually they had not even made., (Interruptions)...

श्री बालकवि बैरागीः सभापति महोदय, सारा असत्य भाषण हो रहा है।...(व्यवधान)... वह पूरी असत्य जानकारी दे रहे हैं।...(व्यवधान)...

श्री टी.एन. चतुर्वेदी (उत्तर प्रदेश)ः जब आपकी तरफ से कोई बोलेगा तो हम लोग भी नहीं सुनेंगे।...(व्यवधान)...

श्री मूल चन्द मीणा (राजस्थान): असत्य जानकारी दी जा रही है।...(व्यवधान)...

श्री रामदास अग्रवाल (राजस्थान): आप क्या छत्तीसगढ़ के...(व्यवधान)...

SHRI ARUN SHOURIE: The Chief Minister of Chhattisgarh and very senior politicians of the area had gone and said there, on the site, that they would not allow the plant to resume functioning tilt the Central Government reviewed its policy and reversed its decision. ... (Interruptions)... The Chief Minister went on record - the Chhattisgarh Press, the Madhya Pradesh Press and others have reported the Chief Minister of having said this -- to say that he would not allow the management to step into the State. Sir, this kind of instigation.. (Interruptions)... We had definite information that, till this moment, the workers had not submitted any charter of demands, for stoppage of work. But they stopped working.

श्री विक्रम वर्मा (मध्य प्रदेश): मैटर तो उनकी तरफ से उठाया गया है।...(व्यवधान)... उसका उत्तर मंत्री जी दे रहे हैं।...(व्यवधान)...

एक माननीय सदस्यः आप इतने बड़े सीनियर पोलिटिशियन हैं, आप पहले अपने सदस्यों को रोकिए।...(व्यवधान)... श्री रामदास अग्रवालः सभापति महोदय, इससे पहले...(व्यवधान)...

श्री परमेश्वर कुमार अग्रवाल (झारखंड): मुद्दा तो आपने उठाया है।...(व्यवधान)...

श्री सुरेश पचौरी: सभापति महोदय, ...(व्यवधान)... सभापति महोदय,...(व्यवधान)... रूल २३८ के तहत मेरा व्यवस्था का प्रश्न है।...(व्यवधान)...

SHRI PRANAB MUKHERJEE: Are we going to discuss the State Government on the floor of the Rajya Sabha? Mr. Chairman, Sir, for each and every occasion, we will consider this as a precedent. ...(Interruptions)... Sir, you have not ruled him out. He is criticising the State Government and the conduct of the State Government. It can't be discussed on the floor of this House. ...(Interruptions)...

MR. CHAIRMAN: Are you criticising the State Government? Do you want to criticise the State Government? ...(Interruptions)...

SHRI ARUN SHOURIE: No, Sir, I am not doing it. ...(Interruptions)...

MR. CHAIRMAN: You should not criticise the State Government. ...(Interruptions)...

SHRI ARUN SHOURIE: Sir, on this very floor, in your absence,

grave allegations were made. ...(Interruptions)...

MR, CHAIRMAN: You should have given notice, if you are going to say something. Without giving notice, you can't say anything on the State Government....(Interruptions)...

SHRI ARUN SHOURIE: Sir, I will do so. ...(Interruptions)... Sir,

wherever I had said 'State', it should be removed. Wherever I had said 'State Government', the words should be substituted by 'political leaders of the State.' It should not be 'State Government.' I withdraw the words 'State Government'....(Interruptions)...

Sir, these things have been published in the national press.

श्री नरेन्द्र मोहनः सभापित महोदय, मैं कहना चाहता हूं कि जो जानकारी केन्द्र को है क्या वह जानकारी सदन को नहीं दी जानी चाहिए।...(व्यवधान)... यह जानकारी अगर राज्य सरकार के संबंध में है...(व्यवधान)...

## **RAJYA SABHA**

श्री रामदास अग्रवालः सर, व्यवस्था की बात ...(व्यवधान)...

श्री नरेन्द्र मोहनः सर, बहुत महत्वपूर्ण प्रतिष्ठान बंद हो रहा है..।

श्री सभापतिः आप अपने मिनिस्टर को भी नहीं बोलने दे रहे हैं।...(व्यवधान)...

You are not allowing your own Minister to speak! ... {Interruptions}...

SHRI ARUN SHOURIE: As a result of the evidence put forward by the Central Government to the Supreme Court of India, they passed farreaching orders, on the basis of the proof submitted to them, saying that the State of Chhattisgarh, the Chief Secretary and the Director General of Police, in particular, are directed to provide full protection to the workers and the management, and their families, inside and outside BALCO. ...(Interruptions)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)...

SHRI ARUN SHOURIE: Sir, yesterday only in his eloquent speech one of our senior most Members, Shri Arjun Singh referred to Supreme Court orders on the Samta judgement. ...(Interruptions)... Now when I am referring to the Supreme Court orders which seem inconvenient, to them they say that I cannot do it. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: Sir, yesterday I had give a notice ... (Interruptions)...

श्री नरेन्द्र मोहनः सर, सर्वोच्च न्यायालय का...(व्यवधान)... महोदय, हरेक व्यक्ति आपसे आज्ञा लेकर नहीं बोल रहा है।...(व्यवधान)...

MR. CHAIRMAN: I have given the floor to Dipankar. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: Sir, yesterday itself I was expecting this non-factual reporting -- or whatever you say -- by the-Government and the private company. That is why, Sir, yesterday I had sought your permission to raise this special issue. Sir, on 6<sup>tr</sup>\ the day before yesterday, the Balco Bachaao Sayunkta Abhyan Samiti, the workers and all associations together gave a Press note. That was not published yesterday. ...(interruptions)... That is why I sought your permission. Their views should be known to the nation so that this misleading information does not arise. ...(Interruptions)... I want to read it out. ...(Interruptions)...

हिन्दी में बोलूंगा । I have given it to the Chair. ...(Interruptions)... Sir, the Minister is interrupting me. ...(Interruptions)... I am privileged to be interrupted by a Minister. ...(Interruptions)... k Minister is interrupting me. ...(Interruptions),..

MR. CHAIRMAN: Please sit down. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: I will just read it out. ...(Interruptions)...

श्री सभापतिः आप बैठिए।...(व्यवधान)...

श्री दीपांकर मुखर्जी: हिंदी में बोलेंगे। अंग्रेजी में बोला तो आप लोग नहीं समझेंगे इसलिए हिन्दी में पढ़ूंगा। बाल्को बचाओ संयुक्त अभियान समिति ने प्रैस नोट दिया है। प्रधान मंत्री जी बैठे हैं।...(व्यवधान)... बाल्को बचाओ संयुक्त अभियान समिति...(व्यवधान)...

श्री रामदास अग्रवाल: अब क्या प्रैस नोट पर चर्चा होगी?...(व्यवधान)...

श्री दीपांकर मुखर्जी: बाल्को बचाओ संयुक्त अभियान समिति...(व्यवधान)... अब क्या हो गया है? अब झूठ निकल गया, अब तो पढ़ने भी नहीं दे रहे हैं। झूठ निकल गया है। अरे वाह, मंत्री जी की बात सुनी है, हमारी भी सुन लो।...(व्यवधान)...

श्री सभापतिः आप लोग बैठिए।...(व्यवधान)...

MR. CHAIRMAN: Mr. Dipankar, I want to know whether you are going to authenticate it. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: Sir, I have given it to you. ...(Interruptions)... I cannot do so without authenticating it. ...(Interruptions)...

श्री विक्रम वर्माः क्या अब प्रैस नोट पर चर्चा होगी? ...(व्यवधान)...

**श्री सभापतिः** आप बैठिए।

श्री दीपांकर मुखर्जी: बहुत मजा आएगा। अभी तो पढ़ा ही नहीं है कि आप ...(व्यवधान)... अरे आप छोड़िए।...(व्यवधान)...

श्री नरेन्द्र मोहनः प्रेस नोट पर चर्चा होगी? क्या प्रेस नोट पर बहस होगी? आप इस पर व्यवस्था दीजिए।...(व्यवधान)... अब किस नियम के तहत बहस हो रही है, किस विषय पर बहस हो रही है?...(व्यवधान)...

श्री सभापतिः आप पहले सुन लीजिए।...(व्यवधान)...

दीपांकर मुखर्जीः बाल्को बचाओ संयुक्त अभियान समिति ने इस निर्णय को पुनः दोहराया है।...(व्यवधान)... अरे हिन्दी में बोल रहा हूं। बंगाली हिन्दी में बोल रहा है फिर भी पसंद नहीं है। आपके लोग कैसे हैं? मुखर्जी हिन्दी में बोल रहा है।...(व्यवधान)... यह भी पसंद नहीं है।...(व्यवधान)...

श्री नरेन्द्र मोहनः कार्यसूची में कुछ भी लिखा नहीं है।...(व्यवधान)...

श्री सभापति: यह उन्होंने नोटिस दिया था और मैंने कल अलाऊ नहीं किया था। आज क्योंकि यह मसला उठा है, इन्होंने कहा है, इसलिए उनको भी अपनी बात कहने का हक है। उन्होंने ओथैंटिकेट किया है। बस अब हो गया।...(व्यवधान)...

श्री दीपांकर मुखर्जी: सुनना भी नहीं चाहते।...(व्यवधान)... यह लोग राज करेंगे? ...(व्यवधान)... देखिए, मंत्री जी भी उछल रहे हैं। ...(व्यवधान)... अभी तो पढ़ा भी नहीं है और मंत्री जी उछल रहे हैं।...(व्यवधान)... यहां आपोजिशन है।...(व्यवधान)...

श्री संजय निरुपम (महाराष्ट्र): बालको का विवाद खत्म किया जाए। ...(व्यवधान)... शेयर मार्किट में जो कुछ हो रहा है, उसके ऊपर चर्चा की जाए। ...(व्यवधान)... शेयर मार्किट में पांच लाख...(व्यवधान)...

MR. CHAIRMAN: Nothing will g(5' on record except what Mr. Dipankar Mukherjee is saying. ...(Interfdptions)... I have allowed only Mr. Dipankar Mukherjee and whatever he is saying only will go on record, ... (Intei ruptions)...

श्री दीपांकर मुखर्जीः बाल्को बचाओ संयुक्त अभियान समिति...(व्यवधान)... प्रधानमंत्री जी बैठे हैं,...(व्यवधान)... जरा मेरी बात सुन लें...(व्यवधान)... प्रधानमंत्री जी हिंदी तो सुन लें ...(व्यवधान)... इस निर्णय को पुनः दोहराया है कि श्रमिकगण केंद्र सरकार द्वारा...(व्यवधान)...

श्री संघ प्रय गौतम (उत्तरांचल): आपने मिनिस्टर को क्यों नहीं

सूना।...(**व्यवधान**).....

श्री दीपांकर मुखर्जी: सरकार द्वार बालको बेचे जाने से संबंधित सौदे के निरस्त होने तक हड़ताल जारी रखेंगे किंतु साथ ही सेल हाउस के स्मैल्टर प्लांट को मृत नहीं होने देंगे ...(व्यवधान)... इसके लिए बाल्को बचाओ संयुक्त अभियान समिति श्रमिकों को श्रमदान करने के लिए, श्रमदान करेंगे पैसा नहीं लेंगे, हमारी संपत्ति है, पैसा क्या? श्रमदान करेंगे और मजदूरों को संयंत्र में भेजते रहेंगे जिससे कि प्लांट उण्डा न होने पाए। छोटा सा स्मैल्टर प्लांट है It is not joint, श्रमदान करेंगे so that the smelter plant does not die -.(Interruptions),... श्रमदान करेंगे

श्री टी.एन. चतुर्वेदीः श्रमदान दिया था...(व्यवधान)...

श्री नरेन्द्र मोहन: मंत्री जी, अनुमति दीजिए ...(व्यवधान)...

SHRI DIPANKAR MUKHERJEE: And he is charging that the workers are sabotaging..(Interruptions)... Is he the Minister for Sterlite or the Minister of the Government of India? ...(Interruptions)... This is my charge ...(Interruptions)... Sir, for two days, this news has not been published. Today, it has come in the newspapers..(Interruptions)... They gave a press notification on 6<sup>th</sup> but till 8<sup>th</sup> it has not been published..(Interruptions)... He is misleading the House..(interruptions)...

MR. CHAIRMAN: Any way, you have read your statement.. (Interruptions)... Now, Mr. Arj un Singh.. (Interruptions)...

SHRI ARJUN SINGH (Madhya Pradesh) : Sir, I beg to state.. (Interruptions)...

SHRI NARENDRA MOHAN: Sir, I am on a point of Order... (interruptions)...

MR, CHAIRMAN: There is no point of order...(Interruptions)... Please, sit down..(Interruptions)... When the Minister was speaking, I asked them to sit down so that the Minister can complete his point..(Interruptions)...

SHRI T.N. CHATURVEDI: He was not even allowed to complete his statement.. (Interruptions)...

MR. CHAIRMAN: Now, when others are speaking, please allow them to speak.. (*Interruptions*)... If there is any new point then we will see it later on.. (*Interruptions*)...

SHRI ARJUN SINGH: Sir, I am grateful to you for allowing me to speak because, naturally, I am not fit to rise above the din. We are accustomed to structured debates, points and counter points, and come to a conclusion. Yesterday also, during my speech, I had drawn the attention of the hon Minister to the wrong information given to him about the letters written by him and the replies coming from the States. The impression was given that the States were consulted. The letters that I had brought to the notice of the House clearly indicate that there was no consultation. Today, his information is that the plant is in danger. We all know that if the smelter closes down, the plant will be in danger; and that is the reason why the

workers, who have a greater interest in the piant than, perhaps, you and me, have assured that that will not tiappen. Now, on that,false premise, you have gone to the Supreme Court, I must say that it is a great disservice to this Parliament and this Government does not deserve to be.. (Interruptions)...

श्री रामदास अग्रवालः सभापति जी, मैं...(व्यवधान)...

श्री सभापतिः आपने क्या कहना है? what have you to say

श्री संजय निरुपम (महाराष्ट्र): सर, हमें भी बोलने का मौका मिलना चाहिए...(व्यवधान)...

श्री नीलोत्पल बसूः कंपनी के लिए सुप्रीम कोर्ट में जाना कोई अच्छी बात नहीं है...(व्यवधान)...

**एक माननीय सदस्यः** सुप्रीम कोर्ट को बुलाना कोई अच्छी बात नहीं है...(**यवधान**)...

श्री संजय निरुपम: मिनिस्टर ऑफ डिसइन्वेस्टमेंट की जगह मिनिस्टर ऑफ स्टरलाइट

हो गए हैं...(व्यवधान)...

MR. CHAIRMAN: He wants to say something..(Interruptions)... श्री रामदास अग्रवालः जो भी चर्चा हो सरलता से हो इंटरप्शन नहीं होना चाहिए...(व्यवधान)...

श्री सभापतिः उनको तो बोलने दीजिए...(व्यवधान)... आप अपने मिनिस्टर को ही बोलने नहीं दे रहे हैं।...(व्यवधान)... He is the Minister concerned..(Interruptions)... Let the Minister reply...(Interruptions)...

SHRI ARUN SHOURIE: Sir, I have to go not by the private information of Mr. Arjun Singh, which can also be misleading, but by what has been told to me by responsible Government officers on the spot.. (Interruptions)...

The second point is, there is a public statement by the political leaders there बिजली, पानी बंद कर दी जाएगी प्लांट की। बिजली, पानी बंद कर दी जाएगी, उसके बाद क्या होगा? *interruptions)...* After all, this is a statement which is on record..*(Interruptions)...* 

MR. CHAIRMAN: He has finished. .(Interruptions)... He has finished.. (Interruptions)...

SHRI NILOTPAL BASU: Then, we will also speak.. (Interruptions)...

श्री दीपांकर मुखर्जी: चलिए चलते हैं, गो टू कोरबा...(व्यवधान)... MR. CHAIRMAN: Now, the whole thing is over. ...(Intenvptions)...

## **RE: CRISIS IN SHARE MARKET**

श्री संजय निरुपम (महाराष्ट्र)ः सभापति जी, मेरा सदन से अनुरोध है कि बाल्को का विवाद यहीं रोक दिया जाए। एक कंपनी जो 550 करोड रुपए में बिकी है यह अपने आप में एक बहुत बड़ा मुद्दा है। लेकिन इससे बड़ा मुद्दा मुंबई में बना हुआ है। वहां पर शेयर बाजार में लगभग पांच लाख करोड़ रुपए का घोटाला हो चुका है। पिछले शुक्रवार से...(व्यवधान)... वहां शेयर बाजार की तबीयत खराब है, शेयर प्राइस नीचे आ चुके हैं और ऐसी स्थिति में यशवंत सिन्हा जी, हमारे वित्त मंत्री महोदय कल लोकसभा में यह कहते हैं कि शेयर बाजार में सब ठीक है। मेरा मानना है कि सब ठीक नहीं है। केतन पारिख नाम का एक शेयर ब्रोकर है जो हर्षद मेहता स्केम में एक्युज था। 1992 के शेयर घोटाले में वह एक्यूज था। केस न.3 और एक्यूज नं.10। ऐसे व्यक्तिं को शेयर बाजार में आपरेट करने के लिए क्यों अलाऊ किया गया, मेरा पहला सवाल यह है। महोद्य, मुंबई स्टाक एक्सचेंज के जो अध्यक्ष हैं, आनन्द राठी जी, उन्होंने अपनी तरफ से इस्तीफा देने की पेशकश की है। वह क्यों इस्तीफा दे रहे हैं? उन पर चार्ज लगाया गया कि वे इल्लीगल एक्टिविटीज में शामिल हैं। उनके फोन टैप हुए हैं। इसके बाद भी कहा जा रहा है कि इस पूरे घोटाले की सेबी जांच करेगी। मेरा कहना है कि सेबी की भूमिका सही नहीं है। जिस तरह से यूटीआई वहां पर शेयर मार्केट में सक्रिय कंपनियों के शेयर खरीदने में बिजी है और स्माल इनवेस्टर्स का लगभग ७४ हजार करोड रुपया...

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Sir, the translation facility is not available. We are not able to follow his arguments because we do not have any translation facility.

श्री सभापतिः देखिए, ट्रांसलेशन नहीं मिल रहा है। देखिए। ट्रांसलेशन नहीं है।

श्री संजय निरुपम (महाराष्ट्र): सभापित महोदय, मेरा आपसे सिर्फ इतना कहना है कि मुंबई शेयर मार्केट में जो बातें चल रही हैं, ये सब ठीक है कहकर इसको नहीं टाला जा सकता। इस पर सरकार को खुलकर अपनी प्रतिक्रिया व्यक्त करनी पड़ेगी और सरकार को इन्वेस्टीगेशन शुरू करना पड़ेगा।...(व्यवधान)... एक मिनट रुकिए...(व्यवधान)...

श्री नरेन्द्र मोहनः यह क्या हो रहा है, स्पेशल मेंशन है या...(व्यवधान)... श्री सभापतिः मैंने उनको इजाजत दी है, आप बैठ जाइए।...(व्यवधान)... आपको समझा दुंगा कि क्या हो रहा है।...(व्यवधान)... अभी नहीं, रुकिए।